

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - 1**

ITEM No.112- IA/923(AHM) 2024  
In  
C.P.(IB)/180(AHM)2024

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

State Bank Of India  
v/s  
Sunil Mishra

.....Applicant

.....Respondent

**Order delivered on: 23/07/2024**

**Coram:**

Mr. Praveen Gupta, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Atul Sharma, Advocate  
For the FC/ SBI : Ms. Aishwarya Reddy, Advocate a/w.  
: Mr. Nisarg Bhardwaj, Advocate  
For the Respondent / PG : Mr. Sahil Rao, Advocate

**ORDER**

**(Hybrid Mode)**

**IA/923(AHM) 2024**

Learned Counsel for the respondent seeks time to file a reply in the matter, since this is the first returnable date. Let a reply be filed, within the extended period of seven days, from the date of this order. Thereafter, rejoinder, if any.

Re-list the matter along with the connected matters on 05.08.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-sd-

**PRAVEEN GUPTA**  
**MEMBER (JUDICIAL)**